

Geeta Saxena Vs. Priyanshu Saxena  
PS Sarai Rohilla

09.07.2021

*(Through Video Conferencing)*

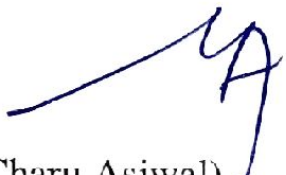
Present:- Sh. Naved Rajput, Ld. Counsel for complainant.

ATR has been received. IO has reported that an offence u/s 325 IPC has been added in the present FIR no. 154/2021. Further IO has reported that it is a family dispute, wherein a cross FIR no. 155/2021 has also been registered against the complainant.

Let copy of ATR be supplied to ld. Counsel for complainant.

Ld. Counsel seeks an opportunity to adduce his arguments on the present application.

Put up on 03.09.2021.

  
(Charu Asiwali)  
MM-04/Central/THC  
09.07.2021

E.FIR No. 0336/2020  
PS Sarai Rohilla  
U/S 379/411 IPC  
State Vs. Kapil @ Nani S/o Chander Singh

(Through Video Conferencing)

09.07.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Kapil @ Nani S/o Chander Singh

Present: Ld. APP for the State  
Sh. Ajay Kumar Saini, LAC for accused.

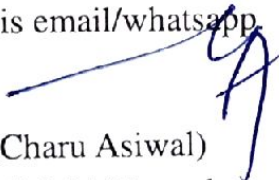
LAC for accused has submitted that accused is in JC since 04.08.2020 and has been falsely implicated in the present case.

I have heard LAC for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 05.04.2021. Recovery has already been affected from the accused. Investigation has also been completed, as chargesheet has been filed. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Kapil @ Nani S/o Chander Singh be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused Kapil @ Nani S/o Chander Singh be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

  
(Charu Asiwali)  
MM-04/Central:  
Delhi/09.07.2021

E.FIR No. 016549/2021  
PS : Sarai Rohilla  
U/s 379 IPC

09.07.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. UP36A-2009 on superdari.

Present: Ld. APP for the State.  
Applicant Rajesh in person.

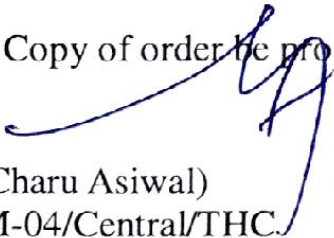
Submissions heard.

It is submitted by applicant that he is registered owner of the above said vehicle. Scanned copy of aadhaar card and RC filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. UP36A-2009 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to **registered owner**. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/**registered owner**. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

  
(Charu Asiwali)  
MM-04/Central/THC.  
09.07.2021

E.FIR No. 015025/2021  
PS Sarai Rohilla  
U/S 379/411 IPC  
State Vs. Adnan S/o Islam

(Through Video Conferencing)

09.07.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Adnan S/o Islam

Present: Ld. APP for the State  
Counsel for accused.

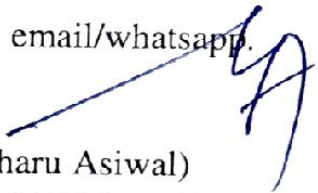
Counsel for accused has submitted that accused is in JC since 18.06.2021 and has been falsely implicated in the present case.

I have heard ld. Counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 22.06.2021. Recovery has already been affected from the accused. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Adnan S/o Islam be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused Adnan S/o Islam be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

  
(Charu Asiwali)  
MM-04/Central:  
Delhi/09.07.2021